

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C. M. P. No. 300 of 2020

Bijay Kumar Singh & Others                    ...    ...    **Petitioners**  
Versus  
The State of Jharkhand                    ...    ...    **Opp. Party**

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CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

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**Through Video Conferencing**

**02/11.09.2020**

1. Following are the surviving defects pointed out by the office to be removed by the petitioner: -

- "1. Copy of order may be filed.*
- 2. Provision of law may be corrected/given.*
- 3. Name of petitioner No. 3 may be corrected.*
- 4. Party position at page no.-3 of the petition may be corrected.*
- 5. Name of the Hon'ble Judge may be mentioned at para 1.*
- 6. Name of the Hon'ble judge, order date and dismissal date may be mentioned at the prayer portion.*
- 7. Date of signature of Ld. Counsel differs from date at page 1 of the memo to that after the prayer portion. It may be verified and corrected by Ld. Counsel.*
- 8. Date of signing of affidavit may be verified and corrected.*
- 9. Cause of action statement may be filed through supplementary affidavit.*
- 10. Page no. 8 to 23 may be made certified to be true."*

2. Four weeks' time is allowed to the petitioner to remove the defects or to file appropriate interlocutory application for ignoring any of the defects.

3. Post this case on **09.10.2020**.

**(Anubha Rawat Choudhary, J.)**